

FIR No. 179/2019
PS: Wazirabad
State Vs. Manish @ Dabbu
U/s 304B/468A/34 IPC

14.09.2020

Fresh application received. Be registered.

Present: Sh. K. P. Singh, Addl. PP for State (through video conferencing)

Sh. Chetan Pasang, proxy counsel for accused-applicant (through video conferencing)

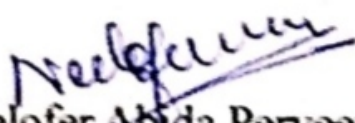
Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail/interim bail on behalf of accused Manish @ Dabbu in case FIR No. 179/2019.

Reply is filed.

Adjournment is sought on behalf of accused-applicant on the ground that Ld. Main counsel is out of station.

For arguments, put up on 23.09.2020, as per request.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.09.2020

FIR No. 329/2018
PS: Sarai Rohilla
State Vs. Rohit
U/s 392/397/302/34/411 IPC and 25 of Arms Act

14.09.2020

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)

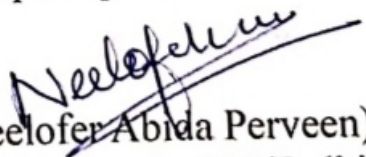
Sh. Diwanshu Sehgal, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.


This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Rohit in case FIR No. 329/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Reply alongwith previous involvement report received from the IO. Custody certificate not received from jail. Let the same be called from Jail for the next date of hearing.

For report and consideration, put up on **16.09.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.09.2020

recovery of commercial quantity of Ganja, under the NDPS Act. The father and sisters of the accused-applicant are capable of taking care of the mother of the accused-applicant. At this stage as there is no hospitalization and inpatient treatment of any kind being availed of by the mother of the accused-applicant, the personal presence of the accused-applicant cannot be said to be absolutely necessary and indispensable. In such facts and circumstances no ground is made out to grant interim bail to the accused-applicant Guddu Jha in case FIR No.24/16.


(Neelofar Atiqa Perveen)
ASJ (Central)THC/Delhi
14.09.2020

affair. That mother of the accused-applicant requires immediate medical intervention for her illness and that treatment of cancer is very expensive. That presence of accused-applicant is required so that he may arrange funds for the treatment of his mother. That due covid-19 pandemic treatment of mother of the accused-applicant could not be started at AIIMS.

Ld. Addl. PP submits that present case pertains to recovery of 150 kgs of Ganja. That as per report of the IO, mother of the accused was referred from RML Hospital to AIIMS for treatment of cancer, however, documents could not be verified from AIIMS as the particulars on the documents were not legible. That apart from accused, his wife and his father are there in the family who are residing with the mother of the accused-applicant.

Heard. Perused.

Interim Bail is being sought for treatment of mother of the accused-applicant, who is suffering from cancer. The medical record from RML Hospital was verified however the AIIMS record could not be verified, though it is not disputed that the mother of the accused-applicant is diagnosed to be suffering from cancer. At this stage however it is pertinent that the mother of the accused-applicant has returned to the native village as AIIMS had suspended all other treatment facilities having been declared as a COVID Centre to utilize and dedicate all resources for treatment of COVID patients though OPD and inpatient facility is now likely to be resumed in the very near future at AIIMS. The case pertains to

Naraj Kumar

FIR No. 24/2016

PS: Crime Branch

State Vs. Vijay Kumar Jha etc. (applicant Guddu Jha)

U/s 20/25/29 NDPS Act

14.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Piyush Ranjan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Guddu Jha in case FIR No. 24/16 on the ground of illness of his mother.

Ld. counsel for the accused-applicant submits that accused-applicant has been falsely implicated in the present case. That accused is in JC since 2016. That no recovery has been effected from the possession of the accused-applicant. That accused-applicant is the sole bread earner for his family consisting of his old aged parents. That mother of the accused-applicant is suffering of cervix cancer and consulted with doctors of RML Hospital who referred her to Delhi State Cancer Institute/AIIMS for radiotherapy. That mother of the accused also consulted with doctors at AIIMS who also diagnosed cervix cancer of third stage. That the mother of the applicant had to go back to the native village as other patients were not being taken in fro treatment at AIIMS due to COVID nad they had exhausted the limited funds for staying in Delhi which is an expensive

Waelgheem

FIR No. 149/2018
PS Crime Branch
State v. Asif Khan
U/s 21/25/29 NDPS

14.09.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

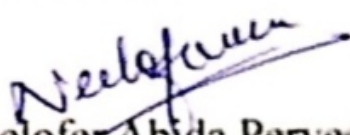
Sh. Shailender Singh, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

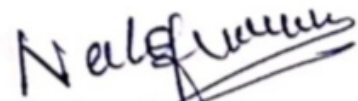
This is second application under Section 439 CrPC for grant of bail on behalf of accused Asif Khan in case FIR No. 149/2018.

Arguments heard. Ld. Counsel for the accused-applicant submits that he has forwarded the judicial pronouncements relied upon on the email ID of the Court. The said email be also forwarded to the Ld. APP.

For orders, put up on 15.09.2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.09.2020

punishment was not awarded for disorderly behaviour but for possession of banned articles. So far as the ground raised of illness of mother is concerned, the family status has been verified to the effect that the accused are five siblings and he is the youngest and the elder brother who is married is looking after the mother alongwith others who are all major. Moreover at present she is not reported to be admitted in hospital for any kind of surgical procedure. Interim bail can alone be granted in exceptional circumstances to meet unforeseen exigencies in cases of acute hardship where the personal presence of the accused would be absolutely necessary and indispensable , such is not the case at hand. No ground is therefore made out to grant interim bail to the accused- applicant Sachin in case FIR No. 91/18. The present application is accordingly dismissed.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.09.2020

available to take care of the mother of the accused-applicant. That accused-applicant has played active role in the commission of the offence and as per call details, he was present near the scene of crime on the date of incident. That two of the co-accused namely Alam and PK were arrested later on against whom supplementary chargesheet has been filed. That present case is a case of robbery which involves huge amount of Rs 18 lacs from a shop out of which Rs.13,70,000/- was recovered from the accused. That in case accused-applicant is enlarged on bail, he may influence the witnesses. It is further submitted that as per conduct report, the conduct of accused-applicant is unsatisfactory as he was involved in a quarrel on 07.05.2020 and he was awarded punishment as per Prison Rules.

Heard. Perused.

The present application for interim bail invokes the guidelines dated 18.5.2020, framed by the High Powered Committee of H'ble the High Court of Delhi for release of UTP's on interim bail of 45 days in order to decongest the prisons. The accused -applicant has been in custody in connection with the present case for over two years as per the custody certificate however the conduct of the accused -applicant in custody has not been good and the accused applicant is reported to have been involved in a quarrel in course whereof he alongwith others had beaten up three inmates and for such disorderly behaviour he was awarded punishment also. the Ld. Counsel has relied upon the judgment of H'ble the High Court in Kuldeep Singh's case, however in the said case the jail

Neelgurus

FIR No. 91/2018

PS: Kotwali

State Vs. Sachin

U/s 342/395/397/412/120B IPC and 25/27/54/59 Arms Act

14.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State(through video conferencing)

None for accused-applicant

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Sachin in case FIR No. 91/18 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi in order to decongest the prisons due to outbreak of covid-19 pandemic.

Ld. counsel for the accused-applicant submits that accused-applicant is in custody for over two years and that has clean antecedents and fulfills all the criteria laid down by High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020. That two of the co-accused persons have already been granted interim bail. That mother of the accused-applicant is also not keeping good health and is suffering from kidney ailment for which she is to be operated upon. On the point of punishment awarded to the accused-applicant in jail, Ld. counsel for has relied upon decision in **Kuldeep Singh v. State** B. A. No. 1464/2020 decided by Hon'ble High Court on 17.07.2020.

Ld. Addl. PP on the other hand, submits that factum of ailment of mother of the accused has been verified by the IO. However, there is one brother of accused-applicant and his brother's wife are

Neelafelmu

FIR No. 212/2017
PS: Lahori Gate
State Vs. Farsa Ram
U/s 395/397/412/34 IPC

14.09.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

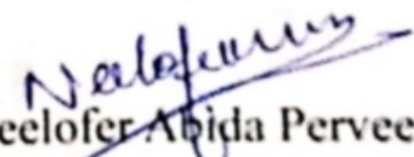
Sh. Sachin Jain, Ld. Legal Aid Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of regular bail moved on behalf of accused Farsa Ram in case FIR No. 212/2017.

Reply of IO is awaited. Let the same be filed on or before the next date of hearing.

For reply and consideration, put up on **18.09.2020**.

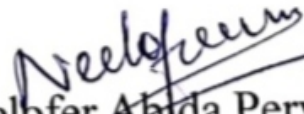

(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
14.09.2020

directions of Hon'ble Administrative and General Supervision Committee of this Court issued from time to time regarding functioning of Delhi High Court and Courts subordinate to Delhi High Court, the directions contained in our order dated 25th March, 2020 were further extended vide our orders dated 15th May, 2020, 15th June, 2020, and 13th July, 2020 and the latest extension is effective till 31st August, 2020. Now taking note of the prevalent Covid-19 pandemic situation in Delhi, Hon'ble Administrative and General Supervision Committee of this Court has been pleased to order that the regular functioning of this Court as well Courts subordinate to this Court shall continue to remain suspended till 31st August, 2020.

4. In view of the above, we hereby further extend the implementation of the directions contained in our orders dated 25th March, 2020, 15th May, 2020, 15th June, 2020 and 13th July, 2020, till 31 October, 2020 with the same terms and conditions."

In view of the directions passed by Hon'ble High Court vide order dated 24.08.2020 in W. P. (C) No. 3037/2020 in Court on its own Motion v. State & Ors, **interim bail of the accused-applicant Rizwan @ Raju is extended till 31.10.2020 on same terms and conditions.**

Application stands disposed of.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
14.09.2020

FIR No. 262/2019
PS: Nabi Karim
State Vs. Rizwan @ Raju
U/s 302/307/34 IPC

14.09.2020

Fresh bail application received. Be registered.

Present: Sh. K. P. Singh, Ld. Addl. PP for State (through video conferencing)

Sh.A. A. Qureshi, Ld. Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This an application for extension of interim bail on behalf of accused Rizwan @ Raju in case FIR No.262/2019

It is submitted by Ld. counsel for accused-applicant that accused-applicant was granted interim bail for three weeks vide order dated 04.08.2020. It is submitted that in view of the order dated 24.08.2020 in W. P. (C) No. 3037/2020 interim bail of the accused-applicant may be extended till 31.10.2020.

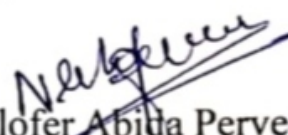
Heard. Perused.

It emerges that the Full Bench of Hon'ble the High Court in W. P. (C) N.3037/2020 titled as **Court on Its Own Motion v. State & Ors.** vide order dated 24.08.2020 has clarified in respect of further extension of interim orders in following words:-

"2. Taking note of the extraordinary circumstances prevailing at that point of time and taking note of the

Nulofans

unable to furnish two sureties. In such circumstances order dated 10.09.2020 is modified to the extent that accused-applicant Rashid be released on interim bail upon furnishing personal bond in the sum of Rs.40,000/- with one surety in the like amount from the NCR Region to the satisfaction of the Court/ld. Duty MM and subject to the conditions¹⁹ already mentioned in order dated 10.09.2020.
Application stands disposed of accordingly.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
14.09.2020

2/14

FIR No. 41/2018
PS Kashmere Gate
State v. Rashid
U/s 392/34 IPC

14.09.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vikas Aggarwal, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This an application for reduction of surety amount and number of sureties on behalf of accused Rashid in case FIR No. 41/2018.

Ld. Counsel for the accused-applicant submitted that vide order dated 10.09.2020 while granting bail to accused-applicant Ld. Court has imposed condition of furnishing two sureties of Rs.50,000/- of the like amount. It is submitted that family of the accused is very poor and is unable to furnish two sureties and that accused-applicant is the only bread earner for his family.

Heard.

It emerges that in the bail application itself it has been mentioned that the accused-applicant belongs to the underprivileged section of the society and he was the only earning hand. The accused-applicant due to economic limitations and the prevailing situation arising from the outbreak of the Covid -19 pandemic restricting movement across the country is

